

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

36

C.P No. 232/(MAH)/2017  
M.A. No. 679/2017

CORAM:

Present:



SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES: X10 Capital Pte. Ltd.  
V/s.  
Karan Bhatia & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956  
and 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Abhishek Singh i/b. MBC Councils	Adv. for Petitioner.	
②	Akshay Doctor i/b Desai & Diwari For Respondent No. 1		

ORDER

MA 679/2017 in CP No.232/241-242/NCLT/MB/MAH/2017

On the withdrawal memo filed by the Petitioner Counsel and basing on the Settlement Agreement entered into between the parties, this Company Petition is hereby dismissed as withdrawn.

**Sd/-**

V. NALLASENAPATHY  
Member(Technical)

**Sd/-**

M. K. SHRAWAT  
Member (Judicial)